

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6386/2012

(Arising out of impugned final judgment and order dated 13/06/2012 in CRLA No. 169/2008,09/07/2012 in CRLA No. 169/2008 passed by the High Court Of H.P At Shimla)

NARINDER SINGH

Petitioner(s)

VERSUS

STATE OF H.P. Respondent(s)  
(with appln. (s) for suspension of sentence and office report)  
(For final disposal)

Date : 11/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s)	Mr. Tarun Gupta ,Adv. Mr. S.L. Gupta,Adv. Mr. Virender Singh,Adv. Mr. Upendra Singh,Adv.
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For Respondent(s)	Mr. Surya Narain Singh,AAG Ms. Pragati Neekhara,Adv. Ms. Tulika Prakash ,Adv.
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UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.  
Hearing concluded.  
Judgment reserved.

(MADHU BALA)

Signature Not VerifiedCOURT MASTER

Digitally signed by

Madhu Bala

Date: 2014.07.12

14:38:48 IST

Reason:

(SNEH LATA SHARMA)

COURT MASTER